

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**38. C.P.(IB) -11(MB)/2024**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - Sanjev Nandpal Kumar**  
**V/s**  
**IDFC Bank & Ors.**

**Section: 94(1) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Dhananjaya Sud appeared for the Applicant/Petitioner. Adv. Vinod Nagula appeared for the Respondent Bank (IDFC) through VC.

Heard the Counsel appearing for the Applicant/Personal Guarantor. The above Company Petition is filed by the Sanjev Nandpal Kumar for initiation of his Insolvency Resolution Process.

The Personal Guarantor invited the attention to the copy of the deed of guarantee executed by the Personal Guarantor in favour of the creditor dated 07.07.2017, 15.02.2018, 20.01.2017 and 28.06.2017. Learned Counsel appearing for the Personal Guarantor further invited the attention of this bench to the notice dated 26.12.2018, 16.04.2018, 01.02.2019 and 04.01.2019 issued by the IDFC Bank, State Bank of India, Oriental Bank of Commerce and Union Bank of India respectively invoking the personal guarantee of the Corporate Debtor to pay an outstanding amount of Rs.63,42,89,232.86/- and also invited the attention of this bench to the proof of the invocation notice.

After hearing the submissions and upon perusing the above documents, this bench appoints Mr. Pramodkumar Ramesh Ladda having IBBI Registration No. IBBI/IPA-002/IP-N00694/2018-2019/12148, email id: [csladdaji@gmail.com](mailto:csladdaji@gmail.com) as Resolution Professional to examine the Petition and filed his report within 10 days from the date of the uploading the order. List this matter on **06.06.2024** for submission of the report.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**